

ITEM NO.40

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).
19911/2011

(Arising out of impugned final judgment and order dated 09/11/2010
in SA No. 697/2003 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

MOTI LAL
(Office report on default)

Respondent(s)

Date : 26/03/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBER]

For Petitioner(s) Mr. Vibhu Tiwari, Adv.
Mr. Ravi Prakash Mehrotra, Adv.
Mr. Anuvrat Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

On the request of learned counsel for the
petitioners, post the matter after one week.

(Neeta)
Sr. P.A.

(Asha Soni)
Court Master